[11 NOV. 1974]

## Utilisation of Rolling stock 29.

SHRI NIREN GHOSH: SHRI MONORANJAN RO\:

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Will the Minister of RAILWAYS be pleased to state:

- (a) Whether it is a fact that an Independent scrutiny has revealed that efficiency of utilisation of wagons, locomotives and coaches had declined during April-July, 1974 as compared to the corresponding period in 1973; and
- (b) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): (a) and (b) No specific studies have been carried out, of the utilisation of wagons, locomotives and coaching stock during the period April to July, 1974 compared with the corresponding period of last year. N

The indices of rolling stock utilisation, however, show a general decline during April to July 1974, primarily due to the 'go-slow, 'work-to-rule' and other agitations by staff in April, 1974, culminating in the All-India Railwaymen's strike in May, 1974. Some of the other factors which have affected utilisation are civil disturbances, industrial stagnation on account of power cuts, floods and breaches etc.

## Allegations against Board of Directors) of Shaw Wallace and Co. Ltd.

30. SHRI NIREN GHOSH:

SHRI MONORANJAN ROY:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the Company Law Board, *vide* Letter No. 1/251/ CL. VIII/72 dated the 28th May, 1973, recorded a number of allegations of mismanagement and fraudulent transanctions against the Board of Directors of Shaw Wallace and Company Ltd., Calcutta; and
- (b) if so, what are those allegations and (he action taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Yes, Sir.

(b) Attention of the Hon. Members is drawn to the reply given to Starred Q. No. 4 answered on 22nd April 1974 in the Rajya Sabha

## **Assam Oil Company Limited**

- 31. SHRI JAGJIT SINGH ANAND: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:
- (a) whether Oil India Limited sells any oil to Assam Oil Company Limited at concessional rates; if so, what is the total quantity of oil sold to them during the last three years and the price charged therefor;
- (b) what is the total concession enjoyed by Assam Oil Company Limited so far as compared to" the import parity prices from time to time as applicable to other oil Companies;
- (c) the mode of transportation of this oil; and
- (d) what is the price per tonne being charged for transportation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) to (d) Under clause 20 of the promotion Agreement dated 14-1-1958 between the Government of India, the Burmah Oil Company and the Assam Oil Company, a certain quantity of crude oil produced by Oil India Ltd. is supplied every year to Assam Oil Company at a concessional price. During the last three years about 74,000 tonnes per year has been sold to' Assam. Oil Company at a concessional price. The supplies of this crude oil are made through Nahorkatya Digboi pipeline of Oil India Ltd.

Information regarding the transportation tariff; the price charged and the value of concession enjoyed by the Assam Oil Company is being collected and will be laid on the Table of the Sabha.